

[Shri Samar Guha]

the airlines in different countries provide certain extra facilities to their nationals and India did not challenge that. So, if the Government of India provides some extra facilities to its nationals, why should that question be raised ?

The hon. minister referred to certain undercutting of the fare and some rebate being given under the table. Which are the countries which do undercutting of the fares under the table ? I also want to know whether the Government has taken into consideration all the eventualities and what steps they are going to take in expanding our own airlines and providing facilities to the Indian citizens to fly by our own planes if those foreign airlines, who are threatening India, stop calling at Indian airports ?

DR. KARAN SINGH : As I said in my answer, at least as far as we know, there is really no question of any retaliation and no such idea has been put to us by any of the airlines. I entirely agree with the hon. Member that there should be no justification whatsoever for taking any such step. In fact, by making this relaxation a much broader spectrum of Indians can now travel abroad and this can be taken advantage of by all airlines, including Air India. I therefore feel that foreign airlines should welcome this act because we have now given them a much larger potential.

As I stated earlier, I do not think that IATA is involved in this. IATA is involved only when we consider the fares. This has nothing to do with the air fares. This only says how much of his own money a person can take in foreign exchange. I do not see how IATA came into the picture.

As far as as under-the-table deals are concerned, unfortunately the airlines who indulge in this do not advertise that they do so. It is difficult for me to pin them down. I hope the hon. Member will bear with me that I do not think it would be correct for me to mention any names because, after all, we want to work in co-operation. Even if we bring it to the notice of any airlines, they will say : we have not done it, some agents have done it. So, I do not think any names should be mentioned, because we want to

maintain good relations with all the other airlines that are operating here.

12.17 hrs.

PAPERS LAID ON THE TABLE

Annual Report and Certified Accounts
of the Indian Institute of
Technology, Madras

THE MINISTER OF EDUCATION
AND YOUTH SERVICES (DR. V. K. R. V.
RAO) : I beg to lay on the Table :

- (1) A copy of the Certified Accounts of the Indian Institute of Technology, Madras for the year 1968-69 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institute of Technology Act, 1961,
- (2) A copy of the Annual Report of the Indian Institute of Technology, Bombay, for the year 1968-69. [Placed in Library. See No. LT-2625/70].

Aircraft (Fifth Amendment) Rules, 1969

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : I beg to lay on the Table a copy of the Hindi version of the Aircraft (Fifth Amendment) Rules, 1969 published in Notification No. G.S.R., 2379 in Gazette of India dated the 11th October, 1969, under section 14A of the Aircraft Act, 1934 together with an explanatory note. [Placed in Library. See No. LT-2626/70].

Action taken by Government on
Assurances, etc.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAGHU RAMAIAH):
I beg to lay on the Table :

- (1) Following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers

during the various sessions of Fourth Lok Sabha :

- (i) Statement No. Ninth Session, 1. 1969.
- (ii) Supplementary Eighth Session, Statement Nos. 1969. III and IV
- (iii) Supplementary Seventh Statement Nos. Session, 1969. XIII and XIV
- (iv) Supplementary Sixth Session, Statement No. 1968. IX
- (v) Supplementary Fifth Session, Statement No. 1968. XVI
- (vi) Supplementary Fourth Statement No. Session, 1968. XXII
- (vii) Supplementary Third Session, Statement No. 1967. XVII
- (viii) Supplementary Second Statement No. Session, 1967. XXIV

[Placed in Library. See No. LT-2627/70].

- (2) A copy each of the following Notifications under sub-section (3) of section 458 of the Merchant Shipping Act, 1958 :

- (i) The Examination of Masters and Mates (Amendment) Rules, 1959, published in Notification No. G.S.R. 2680 in Gazette of India dated the 29th November, 1969.
- (ii) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1969, published in Notification No. G.S.R. 2703 in Gazette of India dated the 6th December, 1969. [Placed in Library. See No. LT-2628/70].

Notifications under the All India Services Act

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI

VIDYA CHARAN SHUKLA) : I beg to re-lay on the Table :

- (1) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Twentieth Amendment Regulations, 1969, published in Notification No. G.S.R. 2714 in Gazette of India dated the 6th December, 1969.
- (ii) The Indian Police Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1969, published in Notification No. G.S.R. 2715 in Gazette of India dated the 6th December, 1969.
- (iii) G.S.R. 2716 published in Gazette of India dated the 6th December, 1969 containing corrigendum to Notification No. G.S.R. 2027 dated the 23rd November, 1968.
- (iv) G.S.R. 2717 Published in Gazette of India dated the 6th December, 1969 containing corrigendum to Notification No. G.S.R. 2026 dated the 23rd November, 1968.
- (v) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1969, published in Notification No. G.S.R. 2718 in Gazette of India dated the 6th December, 1969.
- (vi) The Seventeenth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 2719 in Gazette of India dated the 6th December, 1969.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1969, published in Notification No. G.S.R. 2720 in Gazette of India dated the 6th December,